

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 3173
TO BE ANSWERED ON- 30/03/2022

ATROCITIES ON TRIBALS

3173 DR. KIRODI LAL MEENA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- a) whether Government has taken note that atrocities against tribal community have increased in the country
- b) if so, the details thereof indicating the total number of cases reported/registered before the National Commission for Scheduled Tribes (NCST) regarding the oppression of tribal people in the country during the last three years, State-wise/UT-wise along with the action taken by NCST thereon; and
- c) the various corrective steps taken/being taken by Government to prevent atrocities on tribals?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a): As per the latest data provided by National Crime Records Bureau (NCRB), details of State/UT-wise Cases Registered (CR), Cases Charge-sheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Person Charge-sheeted (PCS) and Persons Convicted (PCV) under Crime/Atrocities against Scheduled Tribes (STs) during 2018-2020 is enclosed at **Annexure-I**.

Police and Public Order are state subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens, and investigation and prosecution of crime including crime against members of Scheduled Castes and Scheduled Tribes rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of law.

(b): A statement indicating the State/ UT wise total number of cases dealt and action taken by National commission for Scheduled Tribes thereon regarding the oppression of Tribal people during last three years is given at **Annexure-II**.

(c): An Act of the Parliament namely the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 was enacted to prevent atrocities against members of Scheduled Castes (SCs) and Scheduled Tribes (STs) which has been amended in 2015 to make it more effective. The amended act includes new offences, expanded scope of presumptions, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try the offences under the PoA Act to enable expeditious disposal of cases, power of Special Courts and Exclusive Special Courts to take direct cognizance of offences and as far as possible, completion of trial within two months from the date of filing of the charge sheet, establishing rights of victims and witnesses, and strengthening preventive measures. This Act also provides relief / compensation to the victims and also prescribes action to be taken by the law implementing agencies in conjunction with IPC in the country. Police and Public

Order are State Subjects under the Seventh Schedule of the Constitution of India. The State Governments/ Union Territory Administration are primarily responsible for prevention, detection, registration, investigation and prosecution of crimes within their jurisdiction including crimes against members of Scheduled Castes (SCs) and Scheduled Tribes (STs), as also for implementation of the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 . The Government has been reviewing with the law implementing agencies of the State Government for ensuring prompt registration of atrocities, speedy investigation of the offences and timely dispensing of cases by the Courts. Further, Government of India has issued advisories to the State Governments/UT Administration from time to time for effective implementation of the PoA Act and Rules in letter and spirit.

Annexure referred to in the reply of RAJYA SABHA UNSTARRED QUESTION NO. 3173 TO BE ANSWERED ON 30.03.2022 regarding "Atrocities on tribals"

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime against Scheduled Tribes (STs) during 2018-2020

SL	State/UT	2018						2019						2020					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	330	252	11	589	566	32	330	193	2	511	454	4	320	234	1	491	582	7
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	6	1	0	3	1	0	4	1	0	3	1	0	10	0	0	4	0	0
4	Bihar	64	75	0	108	111	0	97	85	2	127	161	3	94	75	0	107	94	0
5	Chhattisgarh	388	377	41	624	598	53	427	387	39	660	624	55	502	462	47	825	798	50
6	Goa	5	3	1	1	3	1	2	2	0	0	2	0	2	2	0	0	6	0
7	Gujarat	311	272	1	810	837	1	321	289	5	727	752	7	291	253	1	659	663	2
8	Haryana	0	0	0	0	0	0	1	1	0	1	1	0	0	0	0	0	0	0
9	Himachal Pradesh	1	2	0	2	2	0	1	1	0	1	1	0	3	1	0	2	1	0
10	Jharkhand	224	84	3	131	117	5	342	242	10	237	302	10	347	86	8	143	143	9
11	Karnataka	322	317	2	726	759	2	327	249	3	800	769	9	293	262	1	828	844	8
12	Kerala	138	175	6	245	223	6	140	94	2	139	119	2	130	109	7	115	140	7
13	Madhya Pradesh	1868	1862	287	2858	3173	446	1922	1845	414	2643	3132	638	2401	2362	151	3532	4371	251
14	Maharashtra	526	415	23	1168	930	25	559	447	30	1105	888	47	663	633	12	1475	1411	14
15	Manipur	1	0	0	1	0	0	2	0	0	0	0	0	2	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	8	8	0	8	8	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

19	Odisha	557	697	3	308	794	4	576	682	0	481	752	0	624	57 5	0	564	652	0
20	Punjab	0	0	0	0	0	0	1	0	0	1	0	0	4	1	0	3	1	0
21	Rajasthan	109 5	597	115	108 3	118 2	168	179 7	832	194	158 5	167 4	327	187 8	91 8	114	1933	188 3	222
22	Sikkim	1	1	1	1	1	1	2	2	1	2	2	1	0	0	0	0	0	0
23	Tamil Nadu	15	11	0	32	21	0	31	28	6	81	46	10	23	14	0	48	26	0
24	Telangan a	419	298	6	629	512	8	530	420	31	868	710	33	573	40 7	2	710	726	3
25	Tripura	0	0	0	0	0	0	2	2	0	0	3	0	2	0	0	1	0	0
26	Uttar Pradesh\$	145	110	1	333	322	7	36	51	1	94	144	1	3	3	1	9	9	30
27	Uttarakha nd	7	5	1	5	5	1	8	7	1	10	9	1	13	11	2	15	19	2
28	West Bengal	101	60	1	67	82	1	99	49	0	65	93	0	90	69	0	100	138	0
	TOTAL STATE(S)	652 4	561 4	503	972 4	102 39	761	756 5	591 7	741	101 49	106 47	114 8	826 8	64 77	347	1156 4	125 07	605
29	A&N Islands	1	1	0	0	1	0	3	0	0	2	0	0	2	3	0	2	3	0
30	Chandiga rh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu+	3	3	0	0	20	0	0	1	0	8	6	0	0	1	0	8	6	0
32	Delhi	0	1	0	2	1	0	2	0	0	0	0	0	1	3	0	4	6	0
33	Jammu & Kashmir*	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-	0	0	0	0	0	0
35	Lakshadw eep	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
36	Puducher ry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

	TOTAL UT(S)	4	5	0	2	22	0	5	1	0	10	6	0	4	7	0	14	15	0
	TOTAL (ALL INDIA)	652 8	561 9	503	972 6	102 61	761	757 0	591 8	741	101 59	106 53	114 8	827 2	64 84	347	1157 8	125 22	605

Source: Crime
in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman &
Diu UT for 2018 & 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh
for 2018 & 2019

\$ Revised data for 2019 has been furnished by Uttar Pradesh State in 2021. Therefore, comparatively there may be difference in the
old published data of Crime/Atrocities against STs in regard of year 2019

Annexure II

Annexure referred to in the reply of RAJYA SABHA UNSTARRED QUESTION NO. 3173 TO BE ANSWERED ON 30.03.2022 regarding “Atrocities on tribals”

States / UTs-wise details of total cases dealt and action taken by the National Commission for Scheduled Tribes regarding oppression of the tribal people during last three years (i.e. 2018-19, 2019-20 & 2020-21)

Name of State/UT	2018-19			2019-20			2020-21		
	Number of cases			Number of cases			Number of cases		
	Total No.	Resolved/ Closed	Under process #	Total No.	Resolved/ Closed	Under process #	Total No.	Resolved/ Closed	Under process #
Andhra Pradesh	73	05	68	96	23	73	40	04	36
Arunachal Pradesh	-	-	-	12	-	12	02	-	02
Assam	05	-	05	17	01	16	01	-	01
Bihar	40	05	35	33	11	22	16	01	15
Chhattisgarh	112	44	68	185	92	93	19	02	17
Goa	05	01	04	02	-	02	01	-	01
Gujarat	24	03	21	30	01	29	07	01	06
Haryana	03	01	02	03	-	03	02	-	02
Himachal Pradesh	07	-	07	05	-	05	07	01	06
Jammu & Kashmir	02	01	01	-	-	-	04	-	04
Jharkhand	109	36	73	127	26	101	44	02	42
Karnataka	16	05	11	22	01	21	06	-	06
Kerala	09	03	06	04	02	02	02	-	02
Madhya Pradesh	248	57	191	160	28	132	55	06	49
Maharashtra	179	69	110	218	34	184	42	01	41
Manipur	05	-	05	09	-	09	04	-	04
Meghalaya	04	01	03	08	-	08	01	-	01
Mizoram	01	-	01	02	-	02	-	-	-
Nagaland	04	-	04	07	-	07	01	-	01
Odisha	85	47	38	80	33	47	42	02	40
Punjab	-	-	-	-	-	-	-	-	-
Rajasthan	353	264	89	233	25	208	38	01	37
Sikkim	02	-	02	-	-	-	-	-	-

Tamil Nadu	28	07	21	19	05	14	22	-	22
Telangana	34	01	33	100	14	86	42	-	42
Tripura	03	01	02	03	-	03	-	-	-
Uttar Pradesh	51	04	47	62	03	59	66	05	61
Uttara Khand	08	-	08	08	01	07	12	-	12
West Bengal	59	27	32	50	26	24	15	01	14
Andaman & Nicobar Islands	01	-	01	03	-	03	05	-	05
Chandigarh	01	-	-	01	-	01	01	-	01
Delhi	25	-	25	28	02	26	21	01	20
Dadra & Nagar Haveli	21	01	20	27	04	23	13	-	13
Daman & Diu	01	-	01	-	-	-	-	-	-
Puducherry	-	-	-	04	01	03	02	-	02
Lakshadweep	-	-	-	-	-	-	-	-	-
TOTAL	1518	583	934	1558	333	1225	533	28	505

Note: # Under process indicates cases already taken up with the concerned authorities but not yet finally resolved / closed.
